Annexure - 5

Name of corporate debtor: Santosh Hospitals Private Limited (Under Liquidation); **Date of commencement of liquidation:** 17.12.2019; **List of stakeholders as on:** 22.10.2026

List of operational creditors (Government dues)

Sl. No	Details of claimant		Details of claim received		Details of claim admitted					Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim rejected	Amount of claim under verification	Remarks, if any
	Department	Government	Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by lien or attachment pending disposal	Whether lien /attachment removed? (Yes/No)	% share in total amount of claims admitted					
1	Employee Provident Fund Organisation (EPFO), Regional Office, Chennai South		23.07.2021	13,92,295.00	13,92,295.00	Contribution and administrative charges payable, Penal damages, interest payable on belated remittances, short remittance in accounts and recovery costs	-	-	**0.207102**	-	-	-	-	**Refer Note 1, 2 and 3**
Total				**13,92,295.00**	**13,92,295.00**	-	-	-	**0.207102**	-	-	-	-	

Note 1: The EPFO filed a belated claim and filed IA No. 568 of 2021, pursuant to which an order was passed by the Hon'ble NCLT Chennai on 27.08.2021. The claim was admitted by the Liquidator on 14.09.2021.

Note 2: The Employee State Insurance Corporation submitted its claim belatedly on 15th July 2021. Despite being specifically requested to file its claim vide communication dated 28.12.2019 by Liquidator, no claim was received before the stipulated deadline, and the Stakeholders' Consultation Committee was thereafter duly constituted. As the claim was submitted only on 15.07.2021, the Liquidator informed the claimant that the claim could not be considered unless the delay was condoned by the Hon'ble NCLT, upon which the claim could be adjudicated.

Note 3: The Income Tax department has also filed its claim before the Liquidator on 17.02.2023 well beyond the last date for submission of claims, i.e., 16.01.2020, which had been notified through the public announcement and a specific communication issued to the Income Tax Department on 28.12.2019. Accordingly, the Liquidator had informed the claimant that the claim could not be considered unless the delay was condoned by the Hon'ble NCLT, Chennai Bench. The Liquidator had further highlighted to the department vide e-mail communication dated 25.02.2023 that the claim had been filed in Form F under the Voluntary Liquidation Regulations and advised the claimant to submit the claim in the prescribed Form G under the IBBI (Liquidation Process) Regulations, 2016, along with the requisite order of condonation. No further communication has been received by the Liquidator till date.

For SANTOSH HOSPITALS PRIVATE LIMITED
(Under Liquidation)

Deepa V. Ramani

DEEPA VENKAT RAMANI
LIQUIDATOR
Reg.No.IBBI/IPA-002/IP-N00118/2017-2018/10287